

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 203 OF 2016

Dated: 29th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Indian Wind Power Association (IWPA) ... Appellant(s)
Vs.
Eastern Power Distribution Co. of Andhra Pradesh Ltd.
& Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. Prerna Singh for R.1

ORDER

Learned counsel for Respondent No.1 seeks four weeks time to file reply opposing the admission. She may file the same on or before 28.10.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 11.11.2016 after serving copy on the other side.

List the matter on **22.11.2016.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/vt